NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 158 of 2020

IN THE MATTER OF:

HDFC Ventures Trustee Company Limited & Ors. ...Appellants

Vs

New Consolidated Construction Company Limited & Ors. ....Respondents

Present:

For Appellants: **Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhinash, Ms. Pranaya Goyal and Ms. Jasmine Sheth, Advocates**

For Respondents: **Mr. Zal Andhyarujina, Sr. Advocate with Mr. Dhruv Dewan, Mr. Rohan Batra and Mr. Dhruv Sethi, Advocates for Respondent No. 1.**

Mr. Amit Sibal, Sr. Advocate with Mr. Nitesh Jain, Mr. Anuj Berry, Ms. Atika Vaz, Mr. Abhik Chakraborty, Mr. Ammar Faizullbhoy Ms. Meghna Rajadhyaksha and Ms. Pragya Sharma, Advocates for Respondent Nos. 2 to 4.

O R D E R
(Through Virtual Mode)

26.11.2020 At request of Appellants' side for filing of Rejoinder, ten days' time is granted from today and copies of the Rejoinder shall be served to the Learned Counsel appearing for the Respondents side well in advance before the next date of hearing. The matter is adjoined to **16th December, 2020**.

In the meanwhile, it is open to the Learned Counsel appearing for the respective parties to file their short 'Notes of Written Submission', containing not more than three pages, and the Office of the Registry is permitted to receive the same. The copies of the respective 'Notes of Written Submission' of the respective sides filed through Learned Counsel shall be exchanged well in advance of the next hearing date.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Nn